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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

NEW DELHI: THE 25TH FEBRUARY, 1978.

NOTIFICATION
INCOME TAX

NO.2188 (F.No.404/26/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.L. Kapur being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.L. Kapur takes over charge as Tax Recovery Officer.

sd/-
(H. Venkataraman)

Deputy Secretary to the Govt. of India.

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